

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 213 of 2019

IN THE MATTER OF:

Boorugu Ramaswamy Goud & Ors.

...Appellants

Versus

Adarsha Automotives Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant : Ms. Neeharika Aggarwal, Advocate

**For Respondent : Mr. S. Chidambarm, Advocate for R-2
Mr. Naresh Kumar Sangam, Advocate for R-3 to R-6.
Mr. I. Krishna Rao, Advocate for R-1
Mr. Nitini Chowdhary, Advocate for R-7**

O R D E R

05.03.2020 Learned Counsel for the Respondents submits that he has filed an Application in I.A. No.421 of 2020 for taking additional document on record. Learned Counsel for the Appellant submits that she has filed the Reply of this Application. The Application will be considered at the time of final hearing.

Let the matter be fixed on **01st April, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Balvinder Singh]
Member (Technical)

[Dr. Ashok Kumar Mishra]
Member (Technical)

pks/kam